



**भारतीय रिज़र्व बैंक**  
**RESERVE BANK OF INDIA**

वेबसाइट : [www.rbi.org.in/hindi](http://www.rbi.org.in/hindi)

Website : [www.rbi.org.in](http://www.rbi.org.in)

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संचार विभाग, केंद्रीय कार्यालय, एस.बी.एस. मार्ग, फोर्ट, मुंबई - 400 001

Department of Communication, Central Office, S.B.S. Marg, Fort, Mumbai - 400 001

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May 31, 2022

**Directions under Section 35 A read with section 56 of the Banking Regulation Act, 1949 (As Applicable to Co-operative Societies) – Harihareshwar Sahakari Bank Limited, Wai, Satara**

It is hereby notified for information of the public that in exercise of powers vested in it under sub section (1) of Section 35 A read with Section 56 of the Banking Regulation Act, 1949 (As Applicable to Cooperative Societies), the Reserve Bank of India (RBI) vide Directive Ref. No. CO.DOS.DSD.No.S1012/12-07-005/2022-23 dated May 31, 2022, has issued certain Directions to Harihareshwar Sahakari Bank Limited, Wai, Satara, whereby, as from the close of business on May 31, 2022, the bank shall not, without prior approval of RBI in writing grant or renew any loans and advances, make any investment, incur any liability including borrowal of funds and acceptance of fresh deposits, disburse or agree to disburse any payment whether in discharge of its liabilities and obligations or otherwise, enter into any compromise or arrangement and sell, transfer or otherwise dispose of any of its properties or assets except as notified in the RBI Direction dated May 31, 2022, a copy of which is displayed on the bank's premises for perusal by interested members of the public. Considering the bank's present liquidity position, no amount from the total balance across all savings bank or current accounts or any other account of a depositor, may be allowed to be withdrawn, but are allowed to set off loans against deposits subject to the conditions stated in the above RBI Directions. However, 99.59 per cent of the depositors are fully covered by the DICGC insurance scheme.

2. The issue of the above Directions by the RBI should not per se be construed as cancellation of banking license of the said bank by RBI. The bank will continue to undertake banking business with restrictions till its financial position improves. RBI may consider modification of these Directions depending upon circumstances.

3. These Directions shall remain in force for a period of six months from the close of business on May 31, 2022 and are subject to review.